militants, or, for that matter, the counterinsurgents, the Government may find it difficult to keep them on this side of the law. I hope the hon. Minister of Home Affairs would agree with me that the surrendered militants have exhausted their patience as sufficient time has passed since they were given the promise for their rehabilitation. Already more than 200 of them have run back to their old outfits. The dangers are increasing and could become more serious in the coming few days with the fissures in the newly created unified headquarters becoming apparent.

In view of the position explained above, I would request the Government of formulate an acceptable proposal for the rehabilitation of the surrendered militants at the earliest in order to restore normalcy in the State which had witnessed large-scale killings of innocent people and an unprecedented exodus of people from that State who have migrated to other States and are not inclined to go back to their homes in Jammu & Kashimir. Thank you, Sir.

## RECRUTMENT OF KHALASIS IN RAILWAYS WITHOUT PROPER ADVERTISEMENT

SHRI K.M. SAIFULLA (Andhra Pradesh): Respected Vice- Chairman, Sir, I would like to draw the attention of the Government with regard to the appointment of SC/STs to the post of khalasi in the railways. Earlier the Minister used to have a discretionary quota. Somehow it has been removed; it is a good thing. Now, for the recruitment of SC/STs for the post of khalasi, the DRMs of the railways, without consulting the Employment Exchanges and without advertising in the papers, are just getting some applications, calling all the applicants and recruiting them without any test or anything else. It is also alleged that they are demanding and taking money and recruiting them as they like.

The Government has done away with the discretionary quota in order to see that genuine candidates are appointed. But, at least when the discretionary quota was there, some 100 MPs used to suggest the names of some persons and some justice was being done. What is going on now is discretion of the officers only. So I

only request the Government, through the Vice-Chairman, that with regard to the recruitment of SC/STs for the post of khalasi, the candidates should be called through the Employment Exchanges, and with regard to their final recruitment, the Government should take the initiative of associating the local MPs with it so that justice is done. Thank you.

THE VICE-CHAIRMAN (SHRI MD. SALIM): The House is adjourned for lunch till 2.00 p.m.

## The House then adjourned for lunch at eight mintues past one of the clock.

The House reassembled after lunch at seven minutes past two of the clock, THE VICE-CHAIRMAN (SHRI MD. SALIM) in the Chair.

THE VICE-CHAIRMAN (SHRI MD. SALIM): We now take up further discussion on the Motion of Thanks on the President's Address. Shri Narendra Mohan..

## MOTION OF THANKS ON THE PRESIDENT'S ADDRESS—CONTD.

श्री नरेन्द्र मोहन (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष जी, मैं आपका आभारी हं कि आपने मझे अपनी बात आगे बढाने का अवसर दिया। उस दिन थोडी सी उत्तेजनी हो गई थी जब धर्म की चर्चा की गई और घर्म का अर्थ जाने बिना चर्चा की गई। यह बात विष्णू कान्त शास्त्री जी बता चूके है कि धर्म और मजहब जो अलग-अलग शब्द है और जब बी.जे.पी. की ओर से धर्म की बात की जाती है तो मजहब की बात नहीं की जाती है। यह बात अनेक बार स्पष्ट हो चुकी है कि भारत के संविधान निर्माताओं ने भी धर्म शब्द का प्रयोग कर्त्तव्य के रुप में किया है न कि उपासना पद्धति या कर्मकांड के रुप में पर फिर भी दुर्भाग्यवश कुछ सदस्य यह आरोप लगाते हैं जैसे किधर्म का अर्थ है कर्मकांड, धर्म का अर्थ है उपासना पद्धति। धर्म का कर्मकांड और उपासना पद्धति नहीं है, यह बात भारत के संविधाना से स्पष्ट हैं और इसीलिए सेक्यलर शब्द का जब अनवाद हुआ तो वह पंथनिरपेक्षता के रुप में किया गया लेकिन दुर्भाग्य इस देश का यह है कि जो एक भूसांस्कृतिक अवधारणा है हिंदुत्व की, उसको लेकर अकारण एक प्रपंच यहां पर रचा जाता है जिसकी चर्चा हमारे विपक्ष के एक साथी ने की थी, सत्ता में बैठे एक साथी ने की थी लेकिन में आपसे अपने ------